

banks, the reports are sent only for information while if there are any defects which require the attention of the banks, the reports are sent to them for information and necessary action or for comments. In case the bank's position is unsatisfactory, but not irretrievable, conditions with regard to the expeditious eradication of the features observed are imposed on the working of the bank. If the bank's financial position is beyond repair, adverse action like refusal of a licence under section 22 of the Act or exclusion from the Second Schedule to the Reserve Bank of India Act, etc. is resorted to. In every case, the Reserve Bank of India try to help the Banks in putting things in order and to apply, where necessary, timely and effective remedial measures. If need arises, the Reserve Bank of India recommends to Government the temporary exemptions from the operation of the Banking Companies Act and tenders advice involving transfer of assets and liabilities from one company to the other where amalgamations are not considered desirable.

MANAGING AGENCY CONCERNS

1116. { Sardar Iqbal Singh:
Shri R. P. Garg:

Will the Minister of Finance be pleased to state:

(a) the names of the managing agency concerns operating at present in Punjab and Pepsu;

(b) their total paid-up capital; and

(c) the paid-up capital invested at present in the Industrial Sector in these States?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) to (c). The following statements are laid on the Table of the House. [See Appendix VIII, annexure No. 75].

(i) and (ii). Two separate statements showing the names of managing agency companies incorporated and at work as on the 31st March, 1955 in Punjab and P.E.P.S.U. and their total paid-up capital.

(iii) A statement showing the total paid-up capital of joint stock companies incorporated and at work as on the 31st March, 1955 in these States.

SMUGGLED GOLD

1117. **Sardar Iqbal Singh:** Will the Minister of Finance be pleased to state the quantity of gold confiscated during the year 1955-56 on the West Pakistan border?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): The quantity of gold confiscated during the year 1955-56 on the West Pakistan border was 416 tolas approximately.

SHIPPING FREIGHT

1118. { Sardar Iqbal Singh:
Shri R. P. Garg:

Will the Minister of Finance be pleased to state:

(a) the amount of freight earned by Indian ships in coastal and overseas trade during the years 1954-55 and 1955-56; and

(b) the percentage it bears to the total amount spent by the country on account of freight during this period?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The information is being collected and will be placed on the Table of the House when obtained.

BYE-ELECTIONS

1119. { Sardar Iqbal Singh:
Shri R. P. Garg:

Will the Minister of Law be pleased to state:

(a) the number of bye-elections to the State Legislatures and the Lok Sabha held since the 13th July, 1955; and

(b) the number of votes polled by the main All-India Parties separately?

The Minister of Law and Minority Affairs (Shri Biswas): (a) and (b). The information is being collected and